

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2845  
TO BE ANSWERED ON 20.03.2017**

**PAYMENT OF SALARY**

**2845. SHRI GEORGE BAKER:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether there is any limit of the salary of an employee of a company/industry to be given in cash, at present, State/UT-wise and if so, the details thereof;**
- (b) whether the Government is planning/proposes to make it mandatory for the companies/industries to pay the salaries of all their workers through cheques and electronic modes in the country;**
- (c) if so, the details thereof; and**
- (d) whether any targets have been fixed in this regard and if so, the details thereof along with the time by which it is likely to be implemented?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) to (d): The present wage limit for applicability of the provisions of the Payment of Wages Act, 1936 is Rs. 18,000/- per month. While the Act earlier provided for making payment of wages in current coin or currency notes, the Act has been amended by Payment of Wages (Amendment) Act, 2017 (effective from 28.12.2016) to enable the employers to pay wages to their employees by (a) cash or (b) cheque or (c) crediting to their bank account. The amendment in the Act also enables the appropriate Government to specify the industrial or other establishment, by notification in the Official Gazette, which shall pay to every person employed in such industrial or other establishment, the wages only by cheque or by crediting in his bank account.**

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